NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 01/Chd/2017

in the matter:

M/s Hind Motors Ltd.

...Petitioners

Present:

Mr. Ajay K. Jain and Mr. Atana Mukherjee,

Advocates for petitioners.

On perusal of the application and hearing the learned counsel for

petitioner the following defects have been noticed:

(i) The resolution of the company dated 17.1.2017 does not contain the

authorisation of acceptance of services of process in favour of Shri

Ashish Mohan Gupta, Director; and

(ii) Clause (vi) of Form 2 filled and certified by the Insolvency Professional

does not contain any disclosures especially with regard to Regulation 3

of Insolvency and Bankruptcy Board of India (Insolvency Resolution

Process for Corporate Persons) Regulations, 2016.

Learned Counsel for Petitioners has been pointed out all these defects

who accepts notice of the same. He is granted time to remove all these

defects by 9.2.2017. On removal of these, the matter shall be listed on

14.2.2017.

(Justice R.P. Nagrath) Member (Judicial)

Deepa Krishan)

Member (Technical)